



2026:AHC:51450-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3972 of 2026

Madhuri

.....Petitioner(s)

Versus

State Of U.P. And 13 Others

.....Respondent(s)

Counsel for Petitioner(s) : Nikhil Pratap Singh, Sharad Chand Rai

Counsel for Respondent(s) : G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(i) To issue a writ, order or direction to the respondents no. 2 and 3 to arrest accused person-respondents no. 4 to 14 as well as mandamus commanding the respondents to uphold the rule of law and changed the Investigating Officer to ensure completion of the fair investigation in First Information Report dated 22.01.2026 registered as Case Crime No. 0014 of 2026, under Sections 191(2), 115(2), 351, 351(3), 333, 74 of B.N.S., 2023, Police Station Araul, District Kanpur Nagar, and further to ensure the protection of fundamental right of the petitioner inside under Article 21 of the Constitution of India by providing the police protection to the petitioner and his family.

(ii) To issue a writ, order and pleased to direct the respondent to issue ad-interim mandamus commanding the respondents no. 2 and 3 to ensure the security of the petitioner and his family and to arrest accused person-respondents no. 4 to 14 within stipulated period fixed by this Hon'ble Court.

(iii) To issue a suitable writ, which this Hon'ble Court may deem fit

and proper in the facts and circumstances of the case.

(iv) To award the cost of the petition in favour of the petitioner."

3. Learned counsel for the petitioner has submitted that in the instant case, petitioner is the first informant and she had registered the impugned F.I.R. on 22.01.2026, however, the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Commissioner of Police, Commissionerate Kanpur Nagar, highlighting her grievance and seeking fair and impartial investigation. If such an application is moved by the petitioner, respondent no.2- Commissioner of Police, Commissionerate Kanpur Nagar, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of.**

March 13, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)